

RESUME OF WORK DONE BY LOK SABHA

**EIGHTH LOK SABHA
5 th SESSION, 1986**

LOK SABHA SECRETARIAT•NEW DELHI
June 1986 — Asadha 1908 (Saka)

RESUME OF WORK DONE BY LOK SABHA

(EIGHTH LOK SABHA—FIFTH SESSION)

(20th February to 8th May, 1986)



**LOK SABHA SECRETARIAT
NEW DELHI**

June, 1986/Asadha, 1908 (Saka)

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Published under Rule 382 of the Rules of Procedure and
Conduct of Business in Lok Sabha, (Sixth Edition) and
Printed by Akashdeep Printers, New Delhi.

PREFACE

This publication contains a brief resume of the work done by Eighth Lok Sabha during its Fifth Session *i.e.* from 20th February to 8th May, 1986.

NEW DELHI ;

June, 1986

Asadha, 1908 (Saka)

SUBHASH C. KASHYAP,
Secretary-General

CONTENTS

	PAGE
1. DURATION OF SESSION	1
2. ADJOURNMENT MOTION	
Admitted and Discussed	2
3. BILLS	
(i) Government Bills	3
(ii) Private Members' Bills	10
4. CALLING ATTENTION STATEMENTS	19
5. DIVISION	22
6. FINANCIAL BUSINESS	
(i) Railway Budget	23
(ii) General Budget	24
7. LEAVE OF ABSENCE	27
8. MOTIONS	
Motion Under Rule 388 for Suspension of Rule	29
9. OATH OR AFFIRMATION	30
10. OBITUARY REFERENCES	31
11. PAPERS LAID ON THE TABLE	33
12. PERSONAL EXPLANATIONS UNDER RULE 357	34
13. PETITIONS	35
14. PRESIDENT'S ADDRESS	36
15. PRIVILEGE MATTERS	37
16. QUESTIONS	
(i) Starred	40

	PAGE
(ii) Short Notice Question ...	40
(iii) Unstarred ...	40
(iv) Half-an-Hour discussion arising out of answers to questions ...	41
17. RESOLUTIONS	
(i) Resolution placed before the House by the Speaker ...	42
(ii) Government Resolutions ...	43
(iii) Statutory Resolutions ...	44
(iv) Private Members' Resolutions ...	46
18. SHORT DURATION DISCUSSIONS (RULE 193) ...	47
19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN Announcements/References ...	49
20. STATEMENTS	
(i) <i>Suo-Motu</i> statements made/laid by Ministers under Rule 372 ...	50
(ii) Statement under Direction 115 ...	54
(iii) Statement under Rule 199 ...	55
(iv) Matters under Rule 377	
(a) Details of matters raised ...	56
(b) Position regarding receipt of replies from Ministers concerned (as on 16.6.1986) ...	102
21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS ...	103

**RESUME OF WORK DONE BY THE EIGHTH LOK SABHA DURING
THE FIFTH SESSION FEBRUARY—MAY, 1986**

1. DURATION OF SESSION

Date of commencement	...	20 February, 1986
Date of adjournment <i>sine die</i>	...	8 May, 1986
Date of prorogation	...	12 May, 1986
Number of days of sittings	...	48
Number of hours of sittings	...	359 hours and 18 minutes

2. ADJOURNMENT MOTION

Admitted and Discussed

S. No.	Subject	Name of Member	Date when admitted	Date when discussed	Decision of the House	Time taken H. M.
1.	The steep rise in prices of fertilizers and Petroleum Products announced on the eve of the Budget Session of Parliament thereby destroying the sanctity of the budgetary processes and causing grave hardships to the common man.	Prof. Madhu Dandavate	21.2.86	21.2.1986 (Friday-Discussion commenced at 4 P.M. interrupting Private Members' Business).	Negative	6 45

3. BILLS

(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H	M		
*1.	The Spices Board Bill, 1985,	10.12.85 (Earlier session)	—	21.2.86 (Consideration and passing)	1 27	8	2	Passed, as amended
*2.	The Spices Cess Bill, 1985,	10.12.85 (Earlier session)	—	21.2.86 (Consideration and passing)		6	6	Passed, as amended
3.	The Industrial Development Bank of India (Amendment) Bill, 1985	20.12.85 (Earlier session)	—	21.2.86 18.3.86 (Consideration and passing)	2 22	8	2	Passed, as amended

* Discussed together.

1	2	3	4	5	6	7	8	9
					H M			
4.	The Muslim Women (Protection of Rights on Divorce) Bill, 1986.	25.2.86	—	5.5.86 6.5.86 (Consideration and passing)	1 24 12 59	243	8	Passed, as amended.
5.	The Ravi and Beas Waters Tribunal Bill, 1986.	25.2.86	—	18.3.86 (Motion for withdrawal of the Bill)	0 04	4	—	Bill withdrawn by leave of the House.
*6.	The Motor Vehicles (Amendment) Bill, 1986, as Passed by Rajya Sabha.	—	26.2.86	28.2.86 4.3.86 (Consideration and passing)	2 08	—	—	Passed
7.	The Delhi Apartment Ownership Bill, 1986	28.2.86	—	30.4.86 (Consideration and passing)	2 07	22	—	Passed
8.	The Finance Bill, 1986	28.2.86	—	24.4.86 25.4.86 28.4.86 (Consideration and passing)	13 24	83	68	Passed, as amended.

9. The Lokpal Bill, 1985	26.8.85 (Earlier session)	—	12.3.86 (Motion for extension of time for presentation of the Report of the Joint Committee)	—	—	A motion for extension of time for presentation of the Report of the Joint Committee upto the last day of the second week of the Monsoon session, 1986 adopted.
10. The Contract Labour (Regulation and Abolition) Amendment Bill, 1986, as passed by Rajya Sabha.	—	13.3.86	18.3.86 (Consideration and passing)	2	33	Passed
**11. The Administrative Tribunals (Amendment) Bill, 1986, as passed by Rajya Sabha.	—	13.3.86	17.3.86 (Consideration and passing)	4	59	Passed
12. The Appropriation (Vote on Account) Bill, 1986.	13.3.86	—	13.3.86 (Consideration and passing)	0	01	Passed

* The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Motor Vehicles (Amendment) Ordinance, 1986 (No. 4 of 1986).

** The motion for consideration of Bill was discussed together with the Statutory Resolution seeking disapproval of the Administrative Tribunals (Amendment) Ordinance, 1986 (No. 1 of 1986).

1	2	3	4	5	6	7	8	6
					H M			
13.	The Appropriation (Railways) Bill, 1986	13.3.86	—	13.3.86 (Consideration and passing)	0 01	—	—	Passed
14.	The Appropriation (Railways) No. 2 Bill, 1986	13.3.86	—	13.3.86 (Consideration and passing)	0 02	—	—	Passed
15.	The Appropriation Railways No. 3 Bill, 1986	13.3.86	—	13.3.86 (Consideration and passing)	0 01	—	—	Passed
16.	Appropriation Bill, 1986	17.3.86	—	17.3.86 (Consideration and passing)	0 03	—	—	Passed
17.	The Appropriation (No. 2) Bill, 1986	17.3.86	—	17.3.86 (Consideration and passing)	0 02	—	—	Passed
*18.	Two Inter-State Water Disputes (Amendment) Bill, 1986, <i>as passed by Rajya Sabha</i>	—	21.3.86	24.3.86 25.3.86 31.3.86 (Consideration and passing)	7 36	3	—	Passed
19.	The Tea (Amendment) Bill, 1986	15.4.86	—	29.4.86 (Consideration and Passing)	2 24	—	—	Passed

20. The Coal Mines Labour Welfare Fund (Repeal) Bill, 1986	15.4.86	—	29.4.86 (Consideration and passing)	2 22	—	Passed
21. The Appropriation (No. 3) Bill, 1986	23.4.86	—	23.4.86 (Consideration and passing)	0 18	—	Passed
22. The Supreme Court (Number of Judges) Amendment Bill, 1986	19.8.85 (Earlier session)	24.4.86 (As returned by Rajya Sabha with amendments)	6.5.86 (Consideration of amendments made by Rajya Sabha)	0 01	—	Amendments made by Rajya Sabha considered and agreed to by Lok Sabha.
23. The Railways Bill, 1986	25.4.86	—	—	—	103	Pending
24. The Mental Health Bill, 1981, as introduced in Rajya Sabha	—	2.5.86 (Laying of the Report of the Joint Committee)	—	—	—	Report of the Joint Committee laid on the Table.
25. The Industrial Finance Corporation (Amendment) Bill, 1985	20.12.85 (Earlier Session)	—	2.5.86 (Consideration and passing)	1 24	16	Discussion on the motion for consideration not concluded. Pending.

* The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Ravi and Beas Waters Tribunal Ordinance, 1986 (No. 2 of 1986).

1	2	3	4	5	6	7	8	9
					H	M		
26.	The Apprentices (Amendment) Bill, 1986.	5.5.86	—	—	—	—	—	Pending
27.	The Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1986.	5.5.86	—	6.5.86 (Consideration and passing)	2 13	14	—	Passed
28.	The Research and Development Bill, 1986.	6.5.86	—	—	—	—	—	Pending
29.	The Income-tax (Amendment) Bill, 1986.	6.5.86	—	8.5.86 (Consideration and passing)	0 36	—	—	Passed
30.	The Wild Life (Protection) Amendment Bill, 1986.	7.5.86	—	8.5.86 (Consideration and passing)	1 31	1	1	Passed, as amended
31.	The Environment (Protection) Bill 1986.	7.5.86	—	8.5.86 (Consideration and passing)	1 27	4	3	Passed, as amended

* The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1986 (No. 5 of 1986).

SUMMARY

1. Bills pending at the end of the last session	...	5	5
2. Bills introduced	...		20
3. Bills opposed at introduction stage	...		1
4. Bills passed by Rajya Sabha and laid on the Table	...		4
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	...		Nil
6. Bills returned by Rajya Sabha with amendments and laid on the Table	...		1
7. Bills passed	...		24
8. Bills negatived	...		Nil
9. Bills withdrawn	...		1
10. Bills part discussed	...		1
11. Motions for adjournment of debate on Bills adopted	...		Nil
12. Bills referred to Select Committee	...		Nil
13. Bills referred to Joint Committee	...		Nil
14. Bills reported by Select Committee	...		Nil
15. Bills reported by Joint Committee	...		@1
16. Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha	...		Nil
17. Bills pending at the end of the session vide Para No. 1064 of Lok Sabha Bulletin-Part II, dated 16 May, 1986	...		5

@Report of the Joint Committee laid on the Table.

(II) Private Members' Bills

Sl. No.	Title of the Bill and Member-in-charge	Date of introduction	Date of laying on the Table (in case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
H.M.								
1.	The Organ (Authority for Use for Therapeutic and Transplantation Purposes) Bill, 1985 by Shri Manik Sanyal.	21-2-1986	—	—	—	—	—	Pending
2.	The Constitution (Amendment) Bill, 1985 (<i>Amendment of article 311, etc.</i>) by Shri Thampam Thomas.	21-2-1986	—	—	—	—	—	Pending
3.	The Advocates (Amendment) Bill, 1986 (<i>Amendment of section 1, etc.</i>) by Shri Priya Ranjan Das Munsli.	21-2-1986	—	—	—	—	—	Pending
4.	The Hindu Marriage (Amendment) Bill, 1986 (<i>Amendment of sections 24 and 25</i>) by Shri Priya Ranjan Das Munsli.	21-2-1986	—	—	—	—	—	Pending

5.	The Farmers Old Age Pension Bill, 1986 by Shri Balasabeb Vikhe Patil.	21-2-1986	—	—	—	Pending
6.	The Compulsory Military Training Bill, 1986 by Shri Uttam Rathod.	21-2-1986	—	—	0-04 minutes taken on introduction of Bills at S. Nos. 1 to 6	Pending
7.	The Code of Criminal Procedure (Amendment) Bill, 1985 (<i>Amendment of sections 125 and 127</i>) by Shri G. M. Banatwalla.	15-3-1985 (Earlier Session)	—	10-5-1985 26-7-1985 9-8-1985 23-8-1985 22-11-1985 6-12-1985 20-12-1985 (Earlier Sessions) 21-2-1986 (Further consideration)	1 0-20 (excluding 12 hours and 01 minute taken during Second, Third and Fourth Sessions)	Nil Bill withdrawn by leave of the House.
8.	The Constitution (Amendment) Bill, 1985 (<i>Insertion of new Part XA</i>) by Shri Ananda Pathak.	9-8-1985 (Earlier Session)	—	6-12-1985 (Earlier Session) 21-2-1986 7-3-1986 (Further	Nil 0-41 (excluding 2 hours and 25 minutes taken during	Nil The motion was declared as not carried in accordance with Rule

1	2	3	4	5	6	7	8	9
					H M			
				considera- (tion)	Fourth Session)			157 of the Rules of Proce- dure and in accord- ance with the Con- stitution.
9.	The Payment of Bonus (Amendment) Bill, 1986 (<i>Amendment of section 1, etc.</i>) by Dr. Datta Samant.	7-3-1986	—	—	—	—	—	Pending
10.	The Regional Rural Banks (Amendment) Bill, 1986 (<i>Amendment of section 2, etc.</i>) by Dr. Sudhir Roy.	7-3-1986	—	—	—	—	—	Pending
11.	The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 368</i>) by Prof. Madhu Leandavate.	7-3-1986	—	—	—	—	—	Pending
12	The Constitution (Amendment) Bill, 1986 (<i>Amendment of articles 75 and 164</i>) by Prof. Madhu Leandavate.	7-3-1986	—	—	—	—	—	Pending

13.	The Hoarding and Profiteering Prevention Bill, 1986 by Prof. Madhu Dandavate.	7-3-1986	—	—	—	—	—	Motion for leave to introduce opposed. Bill introduced. Pending.
14.	The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 16</i>) by Shri Uttam Rathod.	7-3-1986	—	—	0-15 minutes taken on introduction of Bills at S. Nos. 9 to 14	—	—	Pending
15.	The Constitution (Amendment) Bill, 1985 (<i>Insertion of new article 16 A, etc.</i>) by Shri G.M. Banatwalla.	29-3-1985 (Earlier Session)	—	7-3-1986 21-3-1986 4-4-1986 (consideration)	5-52	1	Nil	Bill withdrawn by leave of the House. Pending
16.	The Railway Property (Unlawful Possession) Amendment Bill, 1986 (<i>Amendment of section 9</i>) by Prof. Madhu Dandavate.	21-3-1986	—	—	—	—	—	Pending
17.	The Constitution (Amendment) Bill, 1986 (<i>Insertion of new article 394A</i>) by Shri Narech Chandra Chaturvedi.	21-3-1986	—	—	0-03 minutes taken on introduction of Bills at S. Nos. 16 and 17	—	—	Pending

1	2	3	4	5	6	7	8	9
					H M			
18.	The Government of Union Territories (Amendment) Bill, 1986 (<i>Substitution of new section for section 44</i>) by Shri Shantaram Naik.	4-4-1986	—	—	—	—	—	Pending
19.	The Indian Penal Code (Amendment) Bill, 1986 (<i>Insertion of new sections 298A and 298B</i>) by Shri Shantaram Naik.	4-4-1986	—	—	—	—	—	Pending
20.	The Constitution (Amendment) Bill, 1986 (<i>Insertion of new article 44A</i>) by Shri Shantaram Naik.	4-4-1986	—	—	0.03 minutes taken on introduction of Bills at S. Nos. 18 to 20	—	—	Pending
21.	The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1985 (<i>Amendment of section 2, etc.</i>) by Shri Ajit Kumar Saba.	26-4-1985 (Earlier Session)	—	4-4-1986 17-4-1986 2-5-1986 (consideration)	5-25	1	Nil	Discussion on the motion for consideration not concluded. Pending.

22.	The Constitution (Amendment) Bill, 1986 (<i>Amendment of articles 310 and 311</i>) by Shri Satyagopal Misra.	17-4-1986	—	—	—	—	Pending
23.	The Constitution (Amendment) Bill, 1986 (<i>Insertion of new Part XXIV, etc.</i>) by Shri Balasabeb Vikhe Patil.	17-4-1986	—	—	—	—	Pending
24.	The Agro-based Industries Reserved for the Producers and Workers Cooperatives Bill, 1986 by Shri Balasabeb Vikhe Patil.	17-4-1986	—	—	—	—	Pending
25.	The Small and Marginal Farmers' Aid Bill, 1986 by Shri Hannan Mollah.	17-4-1986	—	—	—	—	Pending
26.	The Special Medical Facilities to Government Employees Bill, 1986 by Shri Hannan Mollah.	17-4-1986	—	—	—	—	Pending
27.	The Agricultural Workers' Compensation Bill, 1986 by Shri Zainal Abedin.	17-4-1986	—	—	—	—	Pending
28.	The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 101</i>) by Shri Anoopchand Shah.	17-4-1986	—	—	—	—	Pending
29.	The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 311</i>) by Shri Suresh kurup.	17-4-1986	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H M			
30.	The Constitution (Amendment) Bill, 1986 (<i>Insertion of new article 333A</i>) by Dr. P. Vallal Peruman.	17-4-1986	—	—	—	—	—	Pending
31.	The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 324</i>) by Shri G.M. Banatwalla.	17-4-1986	—	—	—	—	—	Pending
32.	The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 315</i>) by Shri Shantaram Naik.	17-4-1986	—	—	0-05 minutes taken on introduction of Bills at S. Nos. 22 to 32	—	—	Pending
33.	The Muslim Personal Law (Shariat) Application (Amendment) Bill, 1986 (<i>Amendment of section 2</i>) by Shri Syed Shahabuddin.	2-5-1986	—	—	—	—	—	Pending
34.	The Constitution (Amendment) Bill, 1986 (<i>Amendment of Eighth Schedule</i>) by Prof. Narain Chand Parashar [Bill No. 45 of 1986]	2-5-1986	—	—	—	—	—	Pending

35.	The Flood Control Authority of India Bill, 1986 by Dr. Chandra Shekhar Verma.	2-5-1986	—	—	—	—	Pending
36.	The Crop Insurance Scheme Bill, 1986 by Shrimati Usha Choudhary.	2-5-1986	—	—	—	—	Pending
37.	The Constitution (Amendment) Bill, 1986 (<i>Amendment of Eighth Schedule</i>) by Prof. Narain Chand Parashar. [Bill No. 47 of 1986]	2-5-1986	—	—	0-03 minutes taken on introduction of Bills at S. Nos. 33 to 37	—	Pending

SUMMARY

1. Bills pending at the end of the last session.	...	123
2. Bills introduced.	...	23
3. Bills discussed.	...	
4. Bills withdrawn	...	4
5. Bills negatived	...	1
6. Bills removed from the Register of Pending Bills.	...	11
7. Bills part-discussed.	...	1
8. Bills pending at the end of the Session <i>vide</i> para No. 1065 of Bulletin-Part II dated 16.5.1986	...	142

4. CALLING ATTENTION

Sl. No.	Brief Subject	Name of Member who called attention	Name of Minister	Date of statement	Time taken H. M
1	2	3	4	5	
1.	Reported statement made by the official spokesman of a neighbouring country regarding recent disturbances in India and the reaction of the Government in the matter.	Prof. K.K. Tewari	Shri B.R. Bhagat	25.2.1986	1 15
2.	Situation arising out of the non-settlement of the ethnic problems of Tamils in Sri Lanka and reported attacks on Indian fishing boats by Sri Lankan Navy and the steps taken by the Government in that regard.	Shri P. Kolandaivelu	Shri B.R. Bhagat	26.2.1986	0 58
3.	Reported delay in the completion of the Hazira-Bijapur-Jagdishpur Gas Pipeline Project and the steps taken by Government in that regard.	Shri Balwant Singh Ramoowalia	Shri Chandra Shekhar Singh	12.3.1986	1 11

1.	2.	3.	4.	5.
4.	Reported decision of the Union Government to reduce the capacity of the Visakhapatnam Steel Plant and consequent curtailment of employment opportunities to the displaced persons and the action taken by the Government in that regard.	Shri Bhattam Sriramamurthy	Shri K.C. Pant 14.3.1986	0 58
5.	Alarming situation arising out of the reported epidemic of Meningitis in the capital affecting both adults and children in large numbers and the steps taken by the Government to curb the menace.	Shri Shantaram Naik	Shri S. Krishna Kumar 18.3.1986	0 42
6.	Situation arising out of reported anchorage of some warships belonging to the United States Seventh Fleet including the world's largest aircraft carrier "US Enterprise" of Karachi harbour.	Shri Dharam Pal Singh Malik	Shri B.R. Bhagat 20.3.1986	0 50
7.	Recent accident in Singareni Collieries caused by sudden influx of noxious gas containing Carbon monoxide resulting in several deaths and affecting several others and the measures taken by the Government to prevent such mishaps.	Shri G. Bhoopathy	Shri P.A. Sangma 3.4.1986	0 41

8. Reported crisis in jute industry arising out of dumping of synthetic granules in the domestic market by foreign multi-nationals for manufacturing laminated bags thus affecting the demand for jute bags combined with non-placement of orders therefor by public-sector enterprises like the Fertilizer Corporation of India and the steps taken by the Government in that regard.

Shri Ananda Pathak

Shri Khurshid Alam Khan

0 58

4.4.1986

9. Situation arising out of the reported decision by the Union Carbide Corporation to sell its lucrative consumer products division thereby leaving insufficient assets to meet adequately the claims of the victims of Bhopal gas disaster and steps taken by Govt. in that regard.

Shri Basudeb Acharia

Shri R.K. Jaichandra
Singh

1 04

28.4.1986

10. Situation arising out of the tardy implementation of the constitutional provisions in regard to use of Hindi as the official language of the Union and the steps taken by the Government in that regard.

Shri Naresh Chandra
Chaturvedi

Shri Ram Nivas Mirdha

1 25

7.5.1986

5. DIVISIONS

Number of Divisions held

...

...

5

6. FINANCIAL BUSINESS

Subject	Date of presentation	Date(s) of discussion	Time taken
1	2	3	4
			H M
		(I) Railway Budget	
Budget (Railways) for 1986-87	26.2.1986		0 36
		4.3.1986 } 5.3.1986 } 6.3.1986 }	14 09
		13.3.1986	
		*Discussion and voting on Demands for Grants	
Supplementary Demands for Grants in respect of Budget (Railways) for 1985-86	7.3.1986	13.3.1986 }	4 43
		*Discussion and voting on Supplementary Demands for Grants (Railways)	
Demands for Excess Grants in respect of Budget (Railways) for 1983-84	7.3.1986	13.3.1986 }	
		*Discussion and voting on Demands 'for Excess Grants (Railways)	

* Discussed together alongwith the Government Resolution seeking approval of the recommendations contained in the Third Report of the Railway Convention Committee, 1985.

1	2	3	4	
				H M
	(II) General Budget			
Budget (General) for 1986-87	28.2.1986			2 08
	7.3.1986	}		
	10.3.1986			
	11.3.1986		General Discussion	19 47
	12.3.1986			
	13.3.1986			
	13.3.1986		Discussion and voting on Demands for Grants on Account (Voted without discussion)	0 01
1986-87				
Discussion and Voting on Demands for Grants of Ministry/Department of				
	19.3.1986	}	Petroleum & Natural gas	7 44
	20.3.1986			
	21.3.1986	}	External Affairs	8 20
	24.3.1986			
	31.3.1986	}	Commerce	6 14
	1.4.1986			
	1.4.1986	}	Steel & Mines	6 22
	2.4.1986			
	3.4.1986			

	H	M
3.4.1986 } 4.4.1986 } 7.4.1986 }	8	02
Energy		
7.4.1986 } 8.4.1986 }	7	42
Defence		
8.4.1986 } 9.4.1986 }	6	51
Water Resources		
9.4.1986 } 10.4.1986 }	4	17
@Science and Technology, Atomic Energy, Electronics, Ocean Development, Space		
10.4.1986 } 11.4.1986 } 15.4.1986 }	13	25
Home Affairs		
16.4.1986 }		
16.4.1986 } 17.4.1986 } 21.4.1986 }	8	52
Food and Civil Supplies		
21.4.1986 } 23.4.1986 }	6	46
Information & Broad- casting		
23.4.1986 }	4	23
Agriculture		
Guillotined } at 5.58 PM } on 23.4.86 }	0	03
Communications Environment and Forests Finance Health & Family Welfare Human Resource Deve-		

@ Discussed together

1

2

3

4

H M

lopment, Industry
 Labour
 Law & Justice
 Parliamentary Affairs and
 Tourism
 Personnel, Public Griev-
 ances and Pensions
 Planning
 Programme Implementa-
 tion
 Textiles
 Transport
 Urban Development
 Welfare
 Lok Sabha
 Rajya Sabha
 Secretariat of the Vice-
 President

Supplementary Demands for Grants in
 respect of the Budget (General) for
 1985-86
 Demands for Excess Grants in respect of
 the Budget (General) for 1983-84

10.3.1986

14.3.1986
 17.3.1986

2 51

**Discussion and voting on
 Supplementary Demands
 for Grants (General)
 **Discussion and voting on
 Demands for Excess
 Grants (General)

** Discussed together

7. LEAVE OF ABSENCE

Sl. No.	Name of Members	Period of which leave granted	Date when leave granted
1	2	3	4
1.	Shrimati Indumati Bhattacharyya	7th to 20th December, 1985	21.3.1986
2.	Shrimati Vajrayanthimala Ball	5th to 25th March and 31st March to 23rd April, 1986.	25.4.1986
3.	Shri Charan Singh	18th November to 20th December, 1985, 20th February to 18th April, 1986.	21.3.1986
4.	Dr. G. S. Dhillon	19th April to 7th May, 1986.	25.4.1986
5.	Shri B.V. Desai	20th February to 14th March, 1986. 20th February to 18th April, 1986.	21.3.1986
6.	Shri Bharatkumar M. Odedra	19th April to 7th May, 1986.	25.4.1986
7.	Shri B.B. Ramaiah	3rd March to 31st March, 1986. 25th February to 24th April, 1986.	21.3.1986

1	2	3	4
8.	Shrimati N.P. Jhansi Lakehmi	3rd to 25th and 31st March, 1986.	
9.	Shri Srikantha Datta Narasimharaja Wadiyar	12th to 25th March and 31st March to 11th April, 1986.	
10.	Shri Lala Ram Ken	21st to 25th March and 31st March to 10th April 1986.	
11.	Shri A. Senapathi Gounder	31st March to 23rd April, 1986.	25.4.1986
12.	Shri Mahendra Singh	15th to 29th April, 1986.	
13.	Shri Sambhajirao Kakade	8th April to 7th May, 1986.	
14.	Shri S.B. Chavan	16th April to 7th May, 1986.	
15.	Shri Saifuddin Ahmed	3rd to 21st April, 1986.	

8. MOTION.

Motion under Rule 388 for suspension of Rule

Sl. No.	Brief Subject	Member who moved	Date on which motion moved	Time taken	Remarks
1.	Suspension of the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Spices Cess Bill, 1985 in as much as it is dependent upon the Spices Board Bill, 1985.	Shri P. Shiv Shankar	21.2.1986	0.01	Adopted
				H M	

9. *OATH OR AFFIRMATION

Sl. No.	Name of Member	Constituency	Oath/ Affirmation	Language in which oath/ affirmation was made	Date of taking oath/ affirmation
1.	Shri Sudarsan Das	Karimganj (SC)—Assam	Oath	Bengali	20.2.1986
2.	Shri Santosh Mohan Dev	Silchar—Assam	Oath	English	"
3.	Shri Biren Singh Engti	Autonomous District (ST) —Assam	Oath	English	"
4.	Shri Abdul Hamid	Dhubri—Assam	Oath	English	"
5.	Shri Samar Brahma Choudhary	Kokrajhar (ST)—Assam	Oath	English	"
6.	Shri Ataur Rahman	Barapeta—Assam	Oath	Assamese	"
7.	Shri Dinesh Goswami	Guwahati—Assam	Oath	Assamese	"
8.	Shri Saifuddin Ahmad	Mangaldai—Assam	Oath	Assamese	"
9.	Shri Bipin Pal Das	Tezpur—Assam	Oath	English	"
10.	Shri Muhiram Saikia	Nowgong—Assam	Oath	Assamese	"
11.	Shri Bhadreswar Tanti	Kaliabor—Assam	Oath	Assamese	"
12.	Shri Parag Chaliha	Jorhat—Assam	Oath	Assamese	"
13.	Shri Horen Bhunjij	Dibrugarh—Assam	Oath	English	"
14.	Shri Gukul Saikia	Lathimpur—Assam	Oath	Assamese	"

* Members elected in December, 1985

10. OBITUARY REFERENCES

Sl. No.	Name of Member	Date on death	Date of which reference made	Time taken
1	2	3	4	5
1.	Shri Doongar Singh (Member, Seventh Lok Sabha)	2.1.1986		H M
2.	Shri Fulsinhji Bharatsinhji Dabhi (Member, First Lok Sabha)	11.1.1986		
3.	Shri Kanwar Lal Gupta (Member, Sixth Lok Sabha)	19.1.1986	20.2.1986	0.04
4.	Shri M.S.K. Sathiyendran (Member, Seventh Lok Sabha)	30.1.1986		
5.	Shri Prabodh Chandra (Member, Fifth Lok Sabha)	8.2.1986		
6.	Shri T.C.N. Menon (Member, Second Lok Sabha)	10.2.1986		
7.	Shri Maheshwar Naik (Member, Third Lok Sabha)	14.2.1986	28.2.1986	0.04
8.	Shri Jagjivanrao Ganpatrao Kadam (Member, Fifth Lok Sabha)	15.2.1986		

1	2	3	4	5
				H M
9.	*Mr. Olof Palme	28.2.1986	3.3.1986	0.17
10.	Shri Lalit Kumar Doley (Member, Sixth Lok Sabha)	16.3.1986		
11.	Shri C. Krishnan Nair (Member, Second Lok Sabha)	5.4.1986	7.4.1986	0.03
12.	Shri Atulya Ghosh (Member, Third Lok Sabha)	18.4.1986	21.4.1986	0.02
13.	Shri Prafulla Chandra Borooah (Member, Third Lok Sabha)	28.2.1986	25.4.1986	0.02
14.	**Shri B.V. Desai	4.5.1986	5.5.1986	0.02

* Prime Minister of Sweden

** Sitting Member

11. PAPERS LAID ON THE TABLE

(i) By Government	1812
(ii) By Private Members	NIL

12. PERSONAL EXPLANATIONS UNDER RULE 357

Sl. No.	Brief Subject	Name of Member who made the personal explanation	Date	Time taken
				H. M.
1.	Reference made to him in the chargesheet filed by the Union Government in connection with espionage activities of certain persons.	Shri D.P. Jadeja	5.3.1986	0 02
2.	Reference made to him in the chargesheet filed by the Union Government in connection with espionage activities of certain persons.	Shri Arvind Netam	5.3.1986	0 02

13. PETITIONS

Presented by members	Two
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14. PRESIDENT'S ADDRESS

Date of Address	Dates of discussion on motion of Thanks	Members who moved and seconded	No. of amendments tabled	No. of amendments carried	Motion of Thanks adopted on	Time taken	President's message reported on
20.2.86	25.2.1986 26.2.1986 27.2.1986	Shri Eduardo Faleiro Shri Zainul Basher	412	—	27.2.1986	13.20	25.3.1986

15. PRIVILEGE MATTERS

Sl. No.	Brief Subject	Name of the Member who raised the matter	Date on which matter brought before the House	Time taken	Decision of the House
1	2	3	4	5	6

H M

1. Question of privilege against Sarvashri Arif Mohd. Khan and Z.R. Ansari, Ministers of State in the Department of Power and in the Ministry of Environment and Forests, respectively, regarding alleged violation of provisions of article 75 (3) of the Constitution by expressing diametrically opposite views on a Private Member's Bill viz., the Code of Criminal Procedure (Amendment) Bill, 1985, by Shri G.M. Banatwalla, M.P.

25.2.1986 0 03

The Speaker gave his ruling to with-holding his consent to raising of the question of privilege. He, however, observed that alleged violation of any constitutional or statutory provision was a matter to be decided by Courts and no parliamentary privilege would arise in such cases.

1	2	3	4	5	5
				H	M
2.	Question of privilege against Shri Janardhana Poojary, Minister of State in the Ministry of Finance for allegedly announcing exemptions from customs duty on certain luxury goods a week before the presentation of the Budget by issuing certain notifications under the Customs Act, 1962.	Prof. Madhu Dandavate	28.2.1986	0	03
				The Speaker gave his ruling withholding his consent to the raising of the question of privilege. He observed that the Central Government was empowered under the Customs Act, 1962 to issue such notifications in the public interest and that the notifications in question were published in the Gazette of India much before the commencement of the Budget Session.	
3.	Question or privilege against Shri Vishwanath Pratap Singh, Minister of Finance for allegedly releasing to the Press on 10th February, 1986, estimates of the projected revenue and expenditure of the Central Government for 1986-87, while addressing a Press Conference, before presenting the Budget to the house.	Shri Bhattam Sri Ramamurthy, Prof. Madhu Dandavate, Sarva- shri V. Sobhana- dreeswara Rao, Thampan Thomas and M. Raghuma Reddy.	28.2.1986	0	02
				The Speaker gave his ruling withholding his consent to the raising of the question of privilege. He, however, observed that according to the categorical statement of the Finance Minister, the newspaper report had no factual basis and there had been no release of the revenue estimates for 1986-87 to the Press. He also observed that leakage of budget proposals could not form any basis for a breach of privilege.	

4. Question of privilege against Shri S.B. Chavan, Minister of Home Affairs and Shri Arun Nehru, Minister of State in the Department of Internal Security regarding references made to some members of Parliament in the charge-sheet filled by the Union Government in connection with the espionage activities of certain persons.
- 19.3.1986
- 0 07
- Sarvashri V. Sobhanadreeswara Rao, Bhattam Sriramamurthy, M. Raghuma Reddy and Prof. Madhu Dandavate
- The Speaker gave his ruling withholding his consent to the raising of the question of privilege. He, however, observed that as the members concerned had already fully clarified their position on the floor of the House by way of personal explanation statements, the matter should be treated as closed.
5. Question of privilege against Shri Syed Shahabuddin, M.P., for his allegedly derogatory remarks against Shri Arif Mohammed Khan, MP, as reported in the *Hindustan Times*, dated 4th March, 1986.
- 17.4.1986
- 0 23
- Shri Braja Mohan Mohanty
- The Speaker allowed Shri Braja Mohan Mohanty to raise the matter in the House. On objection taken to leave being granted, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than twenty five members rose, the Speaker informed the House that the leave was granted.
- Shri Braja Mohan Mohanty then moved that the matter be referred to the Committee of Privileges for examination and report. On a request made by Shri H.K.L. Bhagat, Minister of Parliamentary Affairs, the matter was held over,

16. QUESTIONS

(i) <i>Starred</i>		
(a)	Number of questions put down in Question Lists for oral answers	* 968
(b)	Number of questions orally answered	350
(ii) <i>Short Notice</i>		
(a)	No. of questions put down for oral answer.	2
(b)	Number of Questions orally answered.	1
(iii) <i>Unstarred</i>		
	Number of questions for which written answers were laid including these put down for oral answers but not reached for oral answer (excluding one SNQ which was laid on the Table)	**9954

* Includes 30 Starred Questions postponed/deleted/transferred

** Includes 146 Unstarred Questions deleted/withdrawn/transferred from one Ministry to another.

(iv) Half-an Hour Discussions arising out of answers to questions

Sl. No.	Brief subject	Name of the Members who raised the discussion	Date	Ministry/Deptt.	Time Taken Hrs.	Time Taken Mts.
1.	Power requirement of Rajasthan	Sh. Mool Chand Daga	20.3.86	Energy	0	40
2.	Management of Foodgrains By F.C.I.	Kumari Mamta Benerjee	17.4.86	Food & Civil Supplies	0	56
3.	Guidelines to States on Family Planning	Dr. G.S. Rajhans	23.4.86	Health & Family Welfare	0	50
4.	Irrigation Projects awaiting clearance	Sh. C.P. Thakur	28.4.86	Water Resources	1	06
5.	Technology Mission for drinking water	Sh. Virdhi Chander Jain	2.5.86	Agriculture	1	05

17. RESOLUTIONS
(i) Resolution placed before the House by the Speaker

Sl. Subject No.	Name of Member who moved	Date of moving and discussion	Time Taken	Ministry/ Department Concerned	Remarks
1	2	3	4	5	6
1	Shock and indignation at the recent bombing raids by USA on the territory of Libya.	Placed before the House by the Speaker.	16.4.86	H 0	M 04
				External Affairs	Adopted

(ii) Government Resolutions

Sl. No.	Subject	Name of Member who moved	Date of moving and discussion	Time Taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7
				H M		
*1.	Approval of the recommendations made in certain paragraphs contained in the Third Report of the Railway Convention Committee, 1985, presented to the House on 21.2.1986.	Shri Bansilal	13.3.86	4 31	Railways	Adopted
2.	Approval of the Draft National Policy on Education-1986, laid on the Table on 2.5.1986.	Shri P.V. Narasimha Rao	6.5.86 7.5.86 8.5.86	11 58	Education	Adopted

*Discussed alongwith (i) Demands for Grants in respect of the Budget (Railways) for 1986-87, (ii) Supplementary Demands for Grants in respect of the Budget (Railways) for 1985-86 and (iii) Demands for Excess Grants in respect of the Budget (Railways) for 1983-84.

(III) Statutory Resolutions

Sl. No.	Subject	Article/Section of Constitution/Act	Name of Member who moved	Date of moving and discussion	Time taken	Ministry/Department concerned	Remarks
1	2	3	4	5	6	7	8
					H M		
*1.	Disapproval of the Motor Vehicles (Amendment) Ordinance, 1986 (Ordinance No. 4 of 1986)	Art. 123	Shri C. Janga Reddy	28.2.86 4.3.86	2 06	Surface Transport	Negated
**2.	Disapproval of the Administrative Tribunals (Amendment) Ordinance, 1986 (Ordinance No. 1 of 1986)	Art. 123	Shri Ajoy Biswas	17.3.86	4 57	Personnel and Training, Administrative Reforms and Public Grievances and Pension	Negated
@3.	Disapproval of the Ravi and Beas Waters Tribunal Ordinance, 1986 (Ordinance No. 2 of 1986)	Art. 123	Smt. Geeta Mukherjee	24.3.86 25.3.86 31.3.86	7 28	Water Resources	Withdrawn

4.	Approval of the draft Ministers (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1986, laid on the Table on 2.4.86	Section 11(1) of the Salaries and Allowances of Ministers Act, 1952	Shri Ram Nivas Mirdha	30.4.86 2.5.86	0 39	Home Affairs	Adopted
£5.	Disapproval of the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1986 (Ordinance No. 5 of 1986)	Art. 123	Shri Bhattam Sri Rama Murty	6.5.86	1 51	Textiles	Negatived

* Discussed alongwith the motion for consideration of the Motor Vehicles (Amendment) Bill, 1986, as passed by Rajya Sabha.

** Discussed alongwith the motion for consideration of the Administrative Tribunals (Amendment) Bill, 1986, as passed by Rajya Sabha.

@ Discussed alongwith the motion for consideration of the Inter-State Water Disputes (Amendment) Bill, 1986, as passed by Rajya Sabha.

£ Discussed alongwith the motion for consideration of the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1986.

(iv) Private Members' Resolutions

Sl. No	Subject	Name of member who moved	Date (s) of moving and discussion	Time taken	Ministry/ Department	Remarks
				H M		
1.	Development of hill areas.	Shri Harihar awat	2-8-1985 16-8-1985 29-11-1985 13-12-1985 (Earlier Sessions) 28-2-1986	0 56 (excluding 6 hours and 40 minutes taken during Third and Fourth Sessions)	Planning	Withdrawn by leave of the House.
2.	Electoral reforms.	Shri D.N. Reddy	28-2-1986 14-3-1986 25-3-1986 11-4-1986 25-4-1986	9 56	Law and Justice	Negative
3.	Conferment of same rights as enjoyed by Indian citizens on persons of Indian origin living abroad.	Shri Balwant Singh Ramoowalia	25-4-1986	0 46	Home Affairs	Discussion not concluded.

18. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under rule	Name of members who raised the discussion	Date(s) of discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
					H M		
1.	Situation arising out of drought and other natural calamities in various parts of the country.	193	Shri C. Janga Reddy	6.3.86 10.3.86	5 07	Agriculture	—
2.	Situation in Nicaragua.	193	Shri Ajay Mushran	7.3.86	1 43	External Affairs	—
3.	Statement made by the Minister of State in the Ministry of Home Affairs in the House on 17.3.1986 regarding escape of prisoners from Tihar Jail on 16th March, 1986.	193	Prof. Madhu Dandavate	19.3.86	2 16	Home Affairs	—
4.	Growing threat of terrorism and its implications.	193	Shri V. Sobhanadreeswara Rao	2.4.86	5 57	Home Affairs	—

2	3	4	5	6	7	8
				H M		
5. Statement made by the Minister of External Affairs in the House on 15.4.1986 regarding the recent bombing of Tripoli and Benghazi by US aircraft.	193	Prof. Madhu Dandavate	16.4.86	3 27	External Affairs	—
6. Increasing and recurring losses in Coal India Limited.	193	Shri Bhalram Sri Rama Murty	30.4.86	2 00	Energy	—
7. Statement made by the Minister of Home Affairs in the House on 30.4.1986 regarding development in Punjab.	193	Shri Indrajit Gupta	30.4.86	2 29	Home Affairs	—

19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN

Announcements/References

Sl. No.	Subject	By whom	Date
1.	Adjournment of House at 4.30 P.M. on 28.2.1986 and re-assembly at 5 P.M. for the presentation of General Budget.	Speaker	28.2.1986
2.	Reference to the tragedy in the Kumbh Mela at Haridwar resulting in large number of deaths and injuries to several others.	Speaker	15.4.1986
3.	Fixation of sitting of the House on Thursday, 8th May, 1986.	Speaker	7.6.1986

20. STATEMENTS

(i) *Suo motu* statements made/laid by Ministers under Rule 372

Sl. No.	Subject	Name of the Minister	Date	Time taken
1	2	3	4	5
				H.M.
1.	Government business for the week commencing the 25th February, 1986.	Shri H.K.L. Bhagat	21.2.86	0 14
2.	Statutory minimum price for raw jute for 1986-87	Shri Buta Singh	21.2.86	0 02
3.	Release of additional dearness allowance to the Central Government employees and also dearness relief to pensioners including family pensioners.	Shri Vishwanath Pratap Singh	27.2.86	0 02
4.	Government business for the week commencing the 3rd March 1986.	Shri H.K.L. Bhagat	28.2.86	0 10
5.	Railway accident which occurred on 28.2.1986 between Tellichery and Mahe Stations of Southern Railway.	Shri Bansi Lal	28.2.86	0 02
6.	Government business for the week commencing the 10th March, 1986.	Shri H.K.L. Bhagat	7.3.86	0 07
7.	Failure of Constitutional Machinery in Jammu and Kashmir.	Shri P.V. Narasimha Rao	10.3.86	0 01

1	2	3	4	5
				H. M.
8.	Formation of a Corporation for Bombay and Delhi Telephone Systems as well as the overseas Communication Services.	Shri Ram Niwas Mirdha	11,3,86	0 06
9.	Grant of certain concessions to pensioners.	Shri P. Chidambaram	11,3,86	0 03
10.	Findings of the 'Court' appointed to investigate into the circumstances of the crash of Air India Jumbo Jet 'Kanishka' on 23rd June, 1985.	Shri Jagdish Tytler	14,3,86	0 01
11.	Government Business for the week commencing the 17th March, 1986.	Shri H.K.L. Bhagat	14,3,86	0 13
12.	Escape of prisoners from Bihar Jail.	Shri Ram Niwas Mirdha	17,3,86	0 04
13.	Withdrawal of the Ravi and Beas Waters Tribunal Bill, 1986.	Shri B. Shankaranand	18,3,86	0 04
14.	Clarifying certain remarks made by the Minister in the House on 19th March, 1986.	Shri Yogendra Makwana	24,3,86	0 01
15.	Central Excise duty concessions to Small Scale Industries.	Shri Janardhana Poojary	31,3,86	0 02
16.	Establishment of an Export Development Fund.	Shri Janardhana Poojary	31,3,86	0 02
17.	Loss of two AN-32 transport Aircraft on 22nd and 25th March, 1986.	Shri Arun Singh	31,3,86	0 05
18.	Extension of the scheme for industrialisation of backward areas.	Shri M. Arunachalam	1,4,86	0 01

1	2	3	4	5
				H. M.
19.	Reported plans of the Union Carbide Corporation for out of court settlement of compensation claims of Bhopal gas victims.	Shri Narayan Dutt Tiwari	2.4.86	0 03
20.	Certain modifications to the budget proposals presented to the House on the 28th February, 1986.	Shri Vishwanath Pratap Singh	2.4.86	0 03
21.	Certain further modifications to the budget proposals presented to the House on the 28th February, 1986.	Shri Vishwanath Pratap Singh	3.4.86	0 06
22.	Award of contract for H.B.J. gas pipeline.	Shri Chandra Shekhar Singh	7.4.86	0 04
23.	Bombing of Tripoli and Benghazi cities of Libya by U.S. aircraft.	Shri B.R. Bhagat	15.4.86	0 07
24.	National Education Policy, 1986.	Smt. Sushila Rohragi	21.4.86	0 02
25.	Government business for the week commencing the 28th April, 1986.	Shri H.K.L. Bhagat	25.4.86	0 13
26.	Detection of some cases of AIDS virus infection in Tamil Nadu and the steps taken by Government to prevent the spread of AIDS infection in the country.	Smt. Mohsina Kidwai	29.4.86	0 04
27.	Development in Punjab.	Shri P.V. Narasimha Rao	30.4.86	0 01
28.	Visit of NAM Ministerial Group to Libya (Tripoli) and U.N. Headquarters, New York from April 20 to April 25, 1986.	Shri B.R. Bhagat	2.5.86	0 05

1	2	3	4	5	
				H	M
29.	Government business for the remaining part of the Session.	Shri H.K.L. Bhagat	2,5,86	0	18
*30.	Government's decision on the Report of the Medical Education Review Committee.	Smt. Mohsina Kidwai	2,5,86	0	03
31.	Incentives for Export Promotion.	Shri Janardhana Poojary	5,5,86	0	01
32.	Observance of holiday on account of 125th Birth Anniversary of Gurudev Rabindra Nath Tagore.	Shri Rajiv Gandhi	7,5,86	0	01

*Also laid on the table a copy of the Report of Medical Education Review Committee and a statement indicating the decision of the Government on the recommendation of the Committee.

(II) Statement under Direction 115

Sl. No.	Brief Subject	Name of the Member who made the statement	Minister who made the statement in reply	Date	Time taken H M
1.	Certain information given by the Minister of State in the Department of Agriculture and Co-operation on 10 March, 1986 during the discussion on drought and natural calamities under Rule 193.	Shri P. Kolandaivelu	Shri Yogendra Makwana	19.3.1986	0 07

(iii) Statement Under Rule 199

Sl. No.	Subject	Name of Member	Date	Time taken H. M.
1.	Resignation from the office of the Minister of State of the Ministry of Food and Civil Supplies.	Shri K.P. Singh Deo	5.3.1986	0 14
2.	Resignation from the office of Minister of State in the Department of Rural Development.	Shri Chandulal Chandrakar	11.3.1986	0 05

(iv) Matters Under Rule 377

(a) Details of Matters raised

Sl. No.	Subject	Name of member who raised the matter	Date	Time taken
1	2	3	4	5
				H M
1.	Need to raise the support prices of all agricultural produce by about 25 per cent to ensure remunerative prices to the agriculturists.	Shri K. Ramachandra Reddy	25.2.1986	0 14
2.	Need to develop northern part of Kerala to attract tourist traffic.	Shri Mullappally Ramachandran		
3.	Need to set up industrial units in Madhubani district of Bihar to provide gainful employment to the local people.	Dr. G.S. Rajhans		
4.	Need to make arrangements for adequate supplies of coal to industries and small scale units in Orissa.	Shri Ananta Prasad Sethi		
5.	Need to divert ships from Cochin, Mangalore and Tuticorin ports to the Calicut/Beyypore port to provide employment to the idle workers at this port.	Dr. K.G. Adiyodi		
6.	Need to provide financial assistance to the tune of Rs. 500 crores to State Government of Rajasthan to meet the acute drought situation.	Shri Vinodhi Chander Jain		
7.	Need to take urgent steps for timely completion of big projects to obviate escalation in cost.	Shri Mool Chand Daga		

1	2	3	4	5
				H M
8.	Need to instruct United Bank of India to liberalise its policy in respect of tea financing to ensure regular flow of funds for smooth running of tea gardens in upper Assam, Cachar, Dooars, Terai and Darjeeling.	Shri Ananda Pathak		
9.	Need to take remedial measures to meet the severe drought situation in Gujarat.	Shri Ahmed M. Patel		
10.	Need to assess the damage caused due to recent hailstorm in Vidharbha region in Maharashtra and to provide necessary relief to the people.	Shri Banwari Lal Purohit		
11.	Reported reduction in the sanctioned grants for Tanda Thermal Projects, Faizabad, Uttar Pradesh and urgent need to complete the project speedily.	Shri Ram Pyare Suman	26.2.86	0 14
12.	Need to provide adequate financial assistance to the Government of Rajasthan to give relief to the farmers affected by heavy rainfall and hailstorm.	Shri Shanti Dhariwal		
13.	Need to take measures to solve the problem of industrial sickness in West Bengal.	Shri Priya Ranjan Das Munshi		
14.	Need to give financial assistance to the three institutes in Bihar namely (i) Pali Institute, Nalanda (ii) Prakrit institute, Vaishali and (iii) Institution of Private Pandits making Panchangs.	Shri C.P. Thakur		

1	2	3	4	5
				H M
15.	Need to take urgent steps to protect the historic fort at Khurda in Orissa and to issue commemorative postal stamps in memory of "Jai Rajguru" and "Buxi Jagabandu".	Shri Chintamani Panigrahi		
16.	Need to withdraw the circular issued by the Government of India regarding registration of private medical practitioners and to amend the Medical Council of India Act.	Dr. A. Kalanidhi		
17.	Need to amend articles 310 and 311 of the Constitution.	Shri Ajoy Biswas		
18.	Need to grant licence to the Bangalore Water Supply and Sewerage Board for setting up of wireless communication system.	Shri V.S. Krishna Iyer		
19.	Need to give clearance to the Sidhmukh and Nauhar Canal Projects in Rajasthan.	Shri Birbal		
20.	Need to give publicity to cases of fraud in banks and to reveal the names of culprits and the nature of punishment given to them.	Shri D.N. Reddy		
21.	Need to provide financial assistance to the farmers affected by hailstorm in Morena district of Madhya Pradesh.	Shri Kammodilal Jatav		

1	2	3	4	5
			H M	
22.	Need to set up a research Centre at Kasaragod in Kerala for conducting research on goat rearing.	Shri I. Rama Rai	27,2,86	0 08
23.	Need for early completion of the on-going lift-canal irrigation projects in the hilly regions of the country.	Shri Mohan Lal Jhikram		
24.	Need to provide free railway passes and other amenities to all the freedom fighters in the country.	Shri K.N. Pradhan		
25.	Need to grant relief to the victims of heavy snowfall in Jammu & Kashmir State.	Prof. Saif-ud-Din Soz		
26.	Need to drop the proposal of shifting of Thorium plants of Indian Rare Earth Ltd., from Bombay to Orissa.	Shri Sharad Dighe		
27.	Need to bring Vasai, Nalasopra and Virar areas of Maharashtra under the jurisdiction of the proposed corporation of Telecommunication for Delhi and Bombay.	Shri Anoop Chand Shah		
28.	Need to take over the Sitamarhi Bagmati Irrigation Project and complete it at the earliest.	Shri R.S. Khirhar		
29.	Need to solve the problem of mining projects emanating out of iron ore and manganese mines in the district of Goa.	Shri Shantaram Naik		

1	2	3	4	5
				H M
30.	Need to impress upon Punjab Government to hand over the control of headquarters of Ropar, Harike and Ferozepur to Bhakra Beas Management Board as per provisions of Punjab Re-organisation Act, 1966.	Shri Virdhi Chander Jain	4,3,86	0 12
31.	Need to start a carpet technology Centre at Bhavani Taluk in Tamil Nadu.	Shri P. Kolandaivelu		
32.	Need to take severe measures to stop the publication, publicity and sale of obscene literature in the country, prescribe such literature and punish the guilty persons.	Shri Mool Chand Daga		
33.	Need to provide financial assistance to the tune of Rs. 300 crores to the Government of Andhra Pradesh and take up the projects of Polabaram and Telugu Ganga to meet the drought situation prevailing in Rayalseema and Telangana areas of the State.	Shri M. Ragbama Reddy		
34.	Need to improve the working of telecommunication system in Kota and Jhalawar districts of Rajasthan.	Shri Jujhar Singh		
35.	Need to set up a chemical based fertilizer factory in Tikamgarh district of Madhya Pradesh.	Smt. Vidyavati Chaturvedi		

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36.	Need to lift the ban on the filling up of existing vacancies and the creation of new posts in the P & T Department,	Prof. Narain Chand Parashar		
37.	Need to make registration of marriages obligatory.	Shri Shanti Dhariwal		
38.	Need to provide more financial assistance to the State Government of Maharashtra to solve the problem of drinking water in the State.	Smt. Usha Choudhary	5,3,86	0 14
39.	Need to take necessary measures to provide facilities to fishermen at Kasaragod harbour in Kerala.	Shri I. Rama Rai		
40.	Need to intervene for lifting lockout of all N.B.C.C. on-going projects for settlement of the demands of the employees.	Shri Basudev Acharia		
41.	Need to achieve the objectives laid down in the Sixth Plan for removal of poverty and unemployment in Bihar.	Shri Ramashray Prasad Singh		
42.	Need to provide financial assistance for the construction of dam across Subansiri river to control floods and to provide irrigation facilities and power to Assam.	Shri Muhiram Saikia		
43.	Need to supply rig machines to Government of Rajasthan to provide drinking water to people in Chittorgarh.	Prof. Nirmala Kumari Shaktawat		

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44.	Need to attach pantry car to the Utkal/Kalinga Express train and attach Allahabad bogie to it for the convenience of pilgrims going to Allahabad.	Shri Sriballav Panigrahi		
45.	Need to take necessary measures to avoid conflict between the boat owners and fishermen of Orissa and Andhra Pradesh.	Shri Gopala Krishna Thota		
46.	Need to provide adequate funds for the expansion of existing main telephone exchange at Bhubaneswar during Seventh Plan.	Smt. Jayanti Patnaik		
47.	Need to direct the Rajasthan Government to stop recovery of dues from farmers of the Indira Canal Project area.	Shri Birbal	6.3.86	0 12
48.	Need to declare 18 species of birds in Orissa as endangered species to save them from extinction.	Shri Somnath Rath		
49.	Need to lay on the Table of the House the full texts of the opinions of Ministries of Home and Law regarding Bill on Muslim women, pending in Lok Sabha.	Prof. Madhu Dandavate		
50.	Need to pay property tax to the local bodies on the buildings owned by the Central Government in Tamil Nadu.	Dr. A. Kalanidhi		

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51.	Need to take necessary steps to stop the closure of diamond and stone quarries in Panna district of Madhya Pradesh.	Shri Dal Chander Jain		
52.	Need to take necessary measures for upliftment of Adivasis in Pali district of Rajasthan.	Shri Mool Chand Daga		
53.	Need to provide Rs. 100 crores as grant to Government of Maharashtra for housing/slum clearance in Bombay.	Shri Sharad Dighe		
54.	Need to set up a watch assembly unit of Hindustan Machine Tools in Ladakh region.	Shri P. Namgyal		
55.	Need to complete construction of Swan Channelisation project and Shivalik project in Himachal Pradesh during the Seventh Plan period.	Prof. Narain Chand Parashar		
56.	Need to take necessary measures to provide drinking water in the villages of Purnea district of Bihar.	Smt. Madhuree Singh	10,3,86	0 09
57.	Need to sanction grant to State Government of Uttar Pradesh for providing drinking water to the people of Faizabad and Barabanki districts.	Shri Nirmal Khatri		
58.	Need to provide basic civic amenities to residents of Cantonment area of Secunderabad.	Dr. G. Vijaya Rama Rao		

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59.	Need to remove visa difficulties for people of Indian origin in U.K., U.S.A., Canada, Malaysia and Singapore.	Shri Balwant Singh Ramoowalia		
60.	Need to check the underground water pollution caused by wastes released by Kanpur Chemical Works.	Shri Jagdish Awasthi		
61.	Need to provide more airport facilities in Kerala.	Shri Mullappally Ramachandran		
62.	Need to increase the monthly and quarterly quota of kerosene oil to the State of Orissa.	Shri Chitamani Jena		
63.	Need to take necessary measures to ensure remunerative prices of agricultural produce to the farmers.	Shri Ram Pujan Patel		
64.	Need to set up branches of all Selection Boards for recruitment in Banks in Bihar.	Shri Kanwar Ram	11.3.86	0 13
65.	Need to give assent to the Bill passed by the State Government of Tamil Nadu regarding taking over of Madras Race Club.	Shri P. Kolandaivelu		
66.	Need to set up a Committee to look into the grievances of small fishermen in Kutch, Mandvi and Budreshwar districts of Gujarat.	Smt. Usha Thakkar		

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67.	Need to give employment to the land holders whose lands have been acquired in Ramagundam and Visakhapatnam in Andhra Pradesh for construction of National Thermal Power Station and Steel Industry.	Shri C. Janga Reddy		
68.	Need to take measures to safeguard the interests of Cotton growers of Gujarat.	Shri Ahmed M. Patel		
69.	Need to provide jobs to the displaced persons in Visakhapatnam Steel Plant and to absorb atleast 3000 more persons before completion of first phase of the project.	Shri Bhattam Sriramamurthy		
70.	Need to arrange live telecast of Car Festival of Lord Shri Jagannath held every year at Puri Dham.	Shri Chintamani Panigrahi		
71.	Need to renovate Sone canal and extension of distributory from Dhana to Pareo and repairs of Kurkuri line.	Shri C.P. Thakur	12.3.86	0 11
72.	Need to dispose of the substandard fertilizer at a reduced price either through Food Corporation of India or any other agency.	Shri Anoopchand Shah		
73.	Need to take necessary measures to control the floods in Mahanadi basin in the districts of Cuttack and Puri.	Shri Braja Mohan Mohanty		

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74.	Need to amend the Foreigners (Determination by Tribunals) Act, 1983.	Shri Dinesh Goswami		
75.	Need to attract more foreign tourists to India particularly from Middle-eastern, Gulf and South-eastern countries.	Prof. Saif-ud-Din Soz		
76.	Need to provide all facilities to orange growers in Jhalawar district of Rajasthan.	Shri Jujhar Singh		
77.	Need to take immediate measures for resumption of work at the Sassoon Dock Fishing Harbour, Bombay.	Shri S.G. Gholap		
78.	Need to start a new train from Retlam or Kota to Delhi and also increase the reservation quota for the passengers in the trains passing through Kota.	Shri Shanti Dhariwal		
79.	Need to set up Nitrogen Fertilizer Plant in Tanda Tehsil of Faizabad district and also some big industry in Tendua Kalan for the development of this backward area.	Shri R.P. Sumas		
			13.3.86	0 12
80.	Need to provide financial assistance by commercial Banks to the Housing Boards for acquisition and development of land.	Shri K Mohandas		

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81.	Need to raise credit limit fixed by HUDCO and permit banks to advance loans for the proposed construction of houses for the weaker sections of people in Kerala.	Shri V.S. Vijayaraghavan		
82.	Need to link southern rivers with Northern Rivers and Western Rivers with Eastern Rivers.	Dr. V. Venkatesh		
83.	Need to explore feasibility of establishing nuclear power project in Orissa.	Shri Somnath Rath		
84.	Need to set up T.V. Transmitters in Bageshwar, Berinag, Didihat, Dharkula and Muntiyari in Uttar Pradesh during Seventh Five Year Plan.	Shri Harish Rawat		
85.	Need to establish a chain of Coast Guard Stations all along the 200 miles of sea coast of Orissa.	Shri Somnath Rath		
86.	Need to ground Boeing 747 aircraft and conduct necessary tests to determine their structural defects to ensure safety of passengers.	Smt. Kishori Sinha		
87.	Need to take over the management of Empress Mills, Nagpur.	Shri Banwari Lal Purohit		
88.	Need to amend the Delhi Rent Control Act to enable the defence personnel to regain the possession of their houses before retirement.	Shri Ajay Mushran	17,3.86	0 10

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89.	Need to study the effects of Halley's Comet on Indian climate.	Shri Pratap Bhanu Sharma		
90.	Need to take steps to ensure remunerative prices to tobacco growers, set up a Tobacco Corporation for Beedi Tobacco and sanction more money for research on Tobacco.	Shri V. Sobhanadrees- wara Rao		
91.	Need to give adequate compensation to the owners of thousands of cattle which died recently in an epidemic in Bihar and take immediate steps to save the sick cattle.	Shri Kali Prasad Pandey		
92.	Need to rectify the map published in a European economic magazine excluding J & K and some other parts of India from the territories of India.	Shri Balwant Singh Ramoowalia		
93.	Need to declare Patna University a Central university.	Shri C.P. Thakur		
94.	Need to construct a new bridge in place of the Mattancherry bridge in Kerala.	Prof. K.V. Thomas		
95.	Need to ensure early clearance of the scheme for modernisation of the Sone canal pending with the Planning Commission.	Prof. K K. Tewari	18.3.86	0 10
96	Need to grant clearance to the Petro-Chemical Project at Haldia in West Bengal.	Shri Somnath Chatterjee		

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97.	Need to reroute Kashi Express through Jaunpur-Pratapgarh and increase the reservation quota in all trains passing through Akbarpur Junction.	Shri R.P. Suman		
98.	Need to set up industries in Central sector in Rajasthan.	Shri Santi Dhariwal		
99.	Need to direct the state Government to stop deforestation in the district of Bastar in Madhya Pradesh and instead make arrangements to supply wood from Bodhghat Duhan area to the consumer stores of the district.	Shri Manku Ram Sodi		
100.	Need to draw up a National programme to celebrate the 125th Birth Anniversary of Gurudev Rabindra Nath Tagore.	Shri Priya Ranjan Das Munsi		
101.	Need to maintain, protect and renovate Konark, Bhubaneswar, Puri, and other temples of India's cultural heritage in Orissa.	Shri Braja Mohan Mohanty		
102.	Need to set up Eastern India Development Council to ensure the balanced development of eastern India, particularly West Bengal during Seventh Five Year Plan.	Shri Ashutosh Law		
103.	Need to improve the working of St. Thomas Mount-cum-Palla-varam contentment Board, Madras.	Smt. Vyjayanthimala Bali	19.3.86	0 11

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104.	Need to look into the seating arrangements made for handicapped candidates appearing in the Banking service Recruitment Board examination held in Bangalore.	Shri V.S. Krishna Iyer		
105.	Need to allot adequate funds by the Central Silk Board for improvement of Sericulture in Anantapur district of Andhra Pradesh.	Shri K. Ramachandra Reddy		
106.	Need to start new trains from Kanpur to Bombay and Delhi to Lucknow and also to increase the reservation quota for Kanpur in Rajdhani Express.	Shri Jagdish Awasthi		
107.	Need to sanction adequate funds for providing drinking water to Bhopal from river Narmada.	Shri K.N. Pradhan		
108.	Need to construct fly-overs on Western Railway suburban section of Bombay between Bandra and Dehisar with the help of firms in private sector.	Shri Anoopchand Shah		
109.	Need to set up a unit of the National Institute of sports in Kerala particularly in Cannanore.	Shri Mullappally Ramachandran		
110.	Need to develop the "Shanideo temple" in Morena District of Madhya Pradesh as a tourist resort.	Shri Kammodilal Jatav		

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111.	Need to grant equal pension to all ex-servicemen including the ex-serviceman of Burma.	Shri Harish Rawat		
112.	Need to strictly enforce the safety regulations in the industrial units located in and around Baroda and also improve safety conditions in these units to avert Bhopal typemishap.	Shri Ranjitsingh Gackwad	20,3,86	0 11
113.	Need to take urgent steps to clear the freedom fighters' pension cases.	Smt. Krishna Sahi		
114.	Need to grant early clearance to the Muhane dam and Punpun Dargha Irrigation projects in Bihar.	Shri Ramashray Prasad Singh		
115.	Need to take appropriate steps to set up the proposed spinning mill at Aliganj in the district of Etah, Uttar Pradesh for the upliftment of people in this backward area.	Shri Mohd. Mahfooz Ali Khan		
116.	Need to construct a railway line from Maharajpur station to Mandla Fort in Madhya Pradesh.	Shri Mohanlal Jhikram		
117.	Need to provide adequate relief to the drought affected people of Churu district of Rajasthan.	Shri Narendra Budania		

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118.	Need to take over Anand Sugar Mill in Khalilabad, Uttar Pradesh, in the interest of large number of workers and farmers.	Dr. Chandra Shekhar Taipathi		
119.	Need to open Ayurvedic Department in every district hospital of the country and give the same salary and other facilities to Ayurvedic doctors as given to Allopathic doctors.	Dr. Prabhat Kumar Mishra		
120.	Need to include Bhayinder area in Bombay Telephone Corporation.	Shri S.G. Gholap	21.3.86	0 13
121.	Need to direct Food Corporation of India to purchase mustard seeds at support price.	Shri Birbal		
122.	Need to construct an airstrip at Gangtok, Sikkim.	Smt. D.K. Bhandari		
123.	Need to take necessary steps to provide adequate transport facilities in the country particularly in Delhi on Bandh days.	Shri Harihar Soren		
124.	Need to allocate funds under Plan expenditure for the proper maintenance of Government buildings constructed in various States.	Dr. A. Kalanidhi		
125.	Need to direct National Mineral Development Corporation to set up a tin factory in Bastar district of Madhya Pradesh.	Shri Manku Ram Sodi		

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126.	Need to allocate more funds to Telecommunication Department during Seventh Five Year Plan.	Shri Anoopchand Shah		
127.	Need to provide air service to Sagar in Madhya Pradesh.	Shri Dal Chander Jain		
128.	Need to take measures for the development of Paradeep Port by finalising the South Korean package offer and completion of Jakhpura-Banspani railway line.	Shri Sriballav Panigrahi		
129.	Need to set up small and medium scale industries in Kolar district of Karnataka.	Dr. V. Venkatesh		
130.	Need to instal a high power T.V. transmitter in Churu district of Rajasthan.	Shri Narendra Budania	24,3.86	0 14
131.	Need to provide a lasting solution to the boundary dispute between Uttar Pradesh and Bihar.	Prof. K.K. Tewari		
132.	Need to reconsider the decision to import C.A.B. signal and automatic train protection system and the sophisticated Antenna system.	Shri Bhattam Sriramamurthy		
133.	Need to construct railway bridges at Khushki Bagh railway crossing and the Railway Station in Banmankhi area of Purnea district of Bihar.	Smt. Madhuree Singh		

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134.	Need to consider the policy of levying excise duty on commodities of mass consumption like 'pan' and 'cigarettes' and to streamline the procedure regarding grant of clearance to new brands of cigarettes.	Shri Manphool Singh		
135.	Need to increase the number of ships for Haj pilgrims and provide subsidy to the pilgrims travelling by air.	Shri Hafiz Mohd. Siddiq		
136.	Need to set up a high powered commission to look into the working of the banks and streamline the procedure for giving loans to the persons under 'Self-employment and set up Schemes'.	Shri Shanti Dhariwal		
137.	Need to give financial assistance to the tune of Rs. 50 crross to the farmers of Punjab whose crops have been damaged due to recent hailstorms.	Shri Balwant Singh Ramoowalia	25.3.86	0 12
138.	Need to direct the State Government of Bihar to stop discrimination against Oriya linguistic minorities in Singhbhum district of Bihar.	Shri Chintamani Panigrahi		
139.	Need to review the policy regarding import of Rayon grade pulp.	Shri C. Janga Reddy		

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140.	Need to preserve the ancient cultural heritage of Kannauj, modernise its perfume industry and set up other industries.	Smt. Sheila Dixit		
141.	Need to abolish court fees in the country.	Shri Jai Prakash Agarwal		
142.	Need to ensure the supply of water from the Ban Sagar dam on Sone river to the districts of Mirzapur, Allahabad and Banda in Uttar Pradesh.	Shri Umakant Mishra		
143.	Need to include in the curriculum of secondary level and adult education programmes a study of the comparative progress made by advanced countries.	Shri V. Sobhanadreeswara Rao		
144.	Need to remove the "Inner Line" restriction imposed on Leh-Manali road to give a boost to the tourist industry in J & K and Himachal Pradesh.	Shri P. Namgyal		
145.	Need to set up an Ordnance Factory in Bihar.	Dr. G.S. Rajhans	31,3,86	0 10
146.	Need to include 'Tharu' tribe in the list of Scheduled tribes.	Shri Ram Bahadur Singh		
147.	Need to guarantee social security to active sportsmen and performing artists in the country and also to exempt them from income tax.	Shri Priya Ranjan Das Munshi		

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148.	Need to set up a T.V. Relay Centre at Begusarai, Bihar.	Prof. Chandra Bhanu Devi		
149.	Need to commence the financial year on 1st September to ensure more time for implementation of various development schemes.	Shri Sriballav Panigrahi		
150.	Need to increase the procurement of iron ore from non-captive mines from 1 lakh tonnes to 1.72 lakh tonnes every month and to instruct M.M.T.C. to export 3 million tonnes of iron ore every year from Orissa.	Shri Chintamani Panigrahi		
151.	Need to fix the price of gas supplied for power generation at Uran, Maharashtra on Coal equivalent basis.	Shri S.G. Gholap	1.4.86	0 13
152.	Need to provide financial as well as technical assistance to the State Government of Kerala for the development of Maharashtra on Coal equivalent basis.	Shri Mullappally Ramachandran		
153.	Need to take necessary measures to lift the heavy stocks of foodgrains accumulated in Punjab.	Shri Balwant Singh Ramoowalia		
154.	Need to take necessary measures to improve the working of telephone system in Calcutta.	Shri Somnath Chatterjee		

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155.	Need to expedite the work of setting up Fertilizer factories in Jagdishpur, Shahjahanpur, Aonla and Badaun and also to modernise the machinery of Gorakhpur Fertilizer Plant in Uttar Pradesh.	Shri Madan Pandey	}	
156.	Need to direct State Government to adopt measures for the welfare of farmers including crop Insurance Scheme and not to resort to power cut during harvesting season.	Smt. Usha Choudhury		
157.	Need to construct a Railway over-bridge near Alwar Railway Station.	Shri Ram Singh Yadav		
158.	Need to take measures by bringing out suitable legislation to save metropolitan cities from the menace of pollution.	Shri Anoopchand Shah	}	
159.	Need to issue commemorative stamps in the memory of great leaders of the people's movement of the country including late Godavarish Mishra.	Shri Braja Mohan Mohanty		
160.	Need to provide immediate relief to the tobacco growers of East Godavari district of Andhra Pradesh.	Shri Sri Hari Rao		2,4,86 0 10
161.	Need to reconsider the decision of closing down of R.M.S. Offices and Branch Post Offices.	Shri Chintamani Jena		

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162.	Need to provide financial assistance to the Rajasthan Government for undertaking schemes for supply of drinking water to the people in the districts of Barmer, Jaisalmer, Jodhpur and Bikaner.	Shri Viridhi Chander Jain		
163.	Need to allot housing sites to Harijans particularly in rural areas and provide adequate funds to them for self-employment schemes under special component plan.	Shri Birbal		
164.	Need to set up electronic industries in Kerala.	Shri K. Mohan Das		
165.	Need to allocate more funds for setting up proposed Fish Farm Development Agencies and Brackish Water Farmers Development Agencies in Kerala.	Shri A. Charles		
166.	Need to open an I.T.I. School at Damanjodi, Orissa to recruit and train Scheduled Castes/Scheduled Tribes candidates alongwith other candidates to meet the requirements of the project to be set up by the National Aluminium Company.	Shri K. Pradhani	3.4.86	0 16
167.	Need to provide additional financial assistance to Karnataka Government for providing relief to drought affected people in the State.	Dr. V. Venkatesh		

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168.	Need to verify the articles and their value before booking the insured parcels by P & T Department.	Dr. Chander Shekhar Tripathi		
169.	Need to establish a heavy Public Sector Industrial Unit in Kanpur district.	Shri Jagdish Awasthi		
170.	Need to provide more financial assistance to the State Government of Rajasthan for the repair, maintenance and completion of the second stage of Chambal Command area development project, Kota.	Shri Shanti Dhariwal		
171.	Need to nationalise the Peerless General Finance and Investment Company Limited.	Shri Basudeb Acharia		
172.	Need to take measures to protect the employees of Bharat Electronics Ltd., Ghaziabad from exposure to gamma radiation.	Shri Eduardo Falcão		
173.	Need to include chilly and tumeric in Agriculture price and cost list and to fix the support price of chilly at Rs. 1600 per quintal.	Shri C. Janga Reddy		
174.	Need to reconsider the decision regarding reduction of the exemption limit for small scale industries.	Shri Ram Pyare Panika		

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175.	Need to take immediate measures to start a super-fast train on Jodhpur-Ahmedabad meter-gauge line and to provide standard amenities to the passengers at various stations on metre-gauge lines in Rajasthan.	Shri Mool Chand Daga		
176.	Need to restore telegraphic facilities in all the post offices in Kakinada town in Andhra Pradesh.	Shri Gopal Krishna Thota		
177.	Need to implement the cadre review proposal for doctors serving in C.R.P.F.	Shri Somnath Rath		
178.	Need to extend the Vayoodoot service to Munakot in Pithoragarh district of Uttar Pradesh.	Shri Harish Rawat	4.4.86	0 10
179.	Need to increase the supply of water from Shahdara and Hyderpur to meet the requirement of drinking water in Delhi.	Shri Bharat Singh		
180.	Need to start construction of broad gauge and metre gauge railway lines between Darbhanga-Samastipur and Sakri-Hasanpur, respectively.	Shri Ram Bhagat Paswan		
181.	Need to set up a Seamen Recruiting Centre in Goa.	Shri Shantaram Naik		
182.	Need for setting up an Enforcement Cell for conducting laboratory tests of various insecticides.	Shri Ramashray Prasad Singh		

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183.	Need to take effective measures for immediate installation of bio-gas plants in Bastar district of Madhya Pradesh.	Shri Manku Ram Sodi	7.4.86	0 11
184.	Need to open an institute in every backward district of country to train nurses, compounders, drivers, etc. and help them in getting jobs abroad after training.	Shri I. Rama Rai		
185.	Need to drop the proposal of merging Bharat Baigan Company, Muzaffarpur, Bihar with a sick industrial unit of West Bengal.	Shri R.S. Khirbar		
186.	Need to bring the entire Malabar area of Kerala under T.V. coverage.	Shri Mullapally Ramachandran		
187.	Need to take immediate measures to check exploitation of child labour in the country.	Shri Madan Pandey		
188.	Need to completely exempt all the components of power tillers from excise duty.	Shri P. Kolandal-velu		
189.	Need to sanction an Atomic Power Plant in Bihar to meet the power requirement of the State.	Dr. C.P. Thakur		
190.	Need to introduce Telugu programmes in the network programmes of Doordarshan.	Shri C. Bhoopathy		

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191.	Need to declare waterway from Trivendrum to Cochin as National Waterway and take necessary action for its development during the Seventh Plan.	Shri A. Charles		
192.	Need to construct a 'Dhalai Nagar' in Aligarh district of Uttar Pradesh.	Smt. Usha Rani Tomar		
193.	Need to take immediate steps for proper running of Ahmedpur-Katwa and Bardhaman-Katwa railway lines, conversion thereof to broad gauge and to nationalise the A.K. (N.G.) Railway Company Limited to alleviate the sufferings of a large number of passengers.	Shri Somnath Chatterjee		
194.	Need to stock the steel material at the yard of the Steel Authority of India at Wellington Island, Cochin.	Shri K.V. Thomas		
195.	Need to instal a T.V. transmitter in Pathanamthitta district of Kerala.	Prof. P.J. Kurien	8.4.86	0 14
196.	Need to take immediate steps to stop wastage of flared gas and set up a gas cracker complex in Assam.	Shri Muhiram Saikia		
197.	Need to take necessary measures for early completion of Tehri Dam Project in Uttar Pradesh.	Shri Brahma Dutta		

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198.	Need to streamline the procedure regarding grant of loans to the educated unemployed Harijan Youth and others in Sri Ganganagar district of Rajasthan.	Shri Birbal		
199.	Need to give financial assistance to Bihar Government for construction of bridge in Navadih division of Girdih district of Bihar.	Shri Sarfaraz Ahmed		
200.	Need to establish High Power T.V. Transmitters at Visakhapatnam and Vijayawada and a T.V. Studio complex at Hyderabad.	Shri Bhattam Sriramamurthy		
201.	Need to introduce Mahanadi Express for providing direct rail link between western part of Orissa and Bhubaneswar.	Shri Chintamani Panigrahi		
202.	Need to ensure regular payment of rent or allotment of alternate land to the landless Harijans and refugees whose lands have been acquired for the construction of a defence channel in Jammu district of J & K.	Shri Janak Raj Gupta	9.4.86	0 10
203.	Need to start welfare schemes for women in Karol Bagh area of Delhi.	Smt. Sunderwati Naval Prabhakar		

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204.	Need to direct the Registrar General of India to conduct a survey of different ethnic groups in Ladakh for granting Scheduled Tribes Status.	Shri P. Namgyal		
205.	Need to reconsider the decision regarding closure of sub-post offices in the rural areas of Uttar Pradesh particularly in the district of Kanpur.	Shri Jagdish Awasthi		
206.	Need to take immediate action to abolish the contract system in Chromite mines in Orissa to give relief to thousands of tribal labourers.	Shri Sarat Kumar Deo		
207.	Need to take urgent steps to reopen Ashok Paper Mill, Darbhanga in Bihar.	Dr. G.S. Rajhans		
208.	Need to take necessary measures to safeguard the interests of powerloom workers engaged in the manufacture of coloured sarees in Malegaon and other parts of Maharashtra.	Shri Sitaram Sayaji Bhoye		
209.	Need to fulfil the minimum basic requirements of Primary Schools, especially those located in rural areas in the country.	Shri Chintamani Jena		
210.	Need to declare Nagar Malsher Kalyan Ghat Road as National Highway.	Shri S.G. Gholap		

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211.	Need to declare Ahmed-nagar Fort as a National Monument and to remove restrictions on the entry of visitors into the Fort.	Shri Yashwantrao Gadakh Patil		
212.	Need to streamline the procedure regarding selection of members of the Union and State Public Service Commissions and to bring about necessary changes in the method of selection of candidates by these Commissions.	Shri Mool Chand Daga		
213.	Need to drop the proposal for import of foreign technology in the field of photovoltaics.	Shri Basudeb Achasia	10.4.86	0 12
214.	Need to prevent the closure and shifting of factories from Bombay, Thane and Ambernath and also to take other remedial measures in this regard.	Dr. Datta Samant		
215.	Need to conduct survey of forts of historical/architectural value in Rajasthan and arrange for their proper maintenance.	Shri Jujhar Singh		
216.	Need to take necessary steps to check the manufacture and sale of spurious drugs in the country.	Smt. Krishna Sahi		
217.	Need to increase the financial allocation made to Uttar Pradesh during Seventh Five Year Plan.	Shri Hafiz Mohd. Siddiq		

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218.	Need to alleviate the miseries of the workers of Gwalior Rayons factory at Mavoor in Kerala lying closed for past over nine months.	Shri G.M. Banatwalla		
219.	Need to construct a permanent concrete bridge over Teesta river to ensure smooth flow of traffic to and from Sikkim.	Smt. D.K. Bhandari	11,4,86	0 10
220.	Need to provide additional financial assistance to the State Government of Rajasthan to ensure supply of water from Narmada river for Irrigation purposes in Barmer and Jalore districts of Rajasthan by 1991.	Shri Virdhi Chander Jain		
221.	Need to safeguard the interests of tribal families residing on forest lands before coming into force of the Forest Preservation Act, 1980.	Shri Arvind Netam		
222.	Need to start a direct express train between Jodhpur and Ahmedabad via Bhilri.	Shri Virdhi Chander Jain		
223.	Need to take necessary measures to protect the shipping industry.	Shri Satyendra Narain Sinha		
224.	Need to divert the National Highway passing through Nagpur city to the outer side of the city.	Shri Banwarilal Purohit		

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225.	Need to set up more B.S.F. posts all along the Bangladesh border to ensure the safety of life and property of Indians living on the border.	Shri Golam Yazdani		
226.	Need to open more bank branches in Midnapur district of West Bengal and provide one Rural Development Officer in each Branch.	Smt. Geeta Mukherjee	15.4.86	0 12
227.	Need to conduct survey of places of tourist importance in Bihar and provide necessary assistance for their development.	Dr. C.P. Thakur		
228.	Need to implement the proposed Kanpur Ganga Dam Project during the Seventh Five Year Plan.	Shri Jagdish Awasthi		
229.	Need to provide funds for linking Satna, in Madhya Pradesh with other important cities of India by S.T.D. and bring about necessary improvements in the working of its Telephone Department.	Shri Aziz Qureshi		
230	Need to give financial assistance to the Maharashtra Cotton Federation for purchasing cotton from the farmers in Maharashtra.	Smt. Usha Choudhury		
231.	Need to ensure adequate and early payment to the farmers for their produce purchased by F.C.I. through its various agencies.	Shri Hafiz Mohd. Siddiq	86.4.86	0 14

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232.	Need to declare Ravai-Jaunpur area of Uttarakashi and Tehri districts of Uttar Pradesh as tribal areas.	Shri Brahma Dutt		
233.	Need to stop the eviction of tribals settled in the forest lands of Baster district of Madhya Pradesh.	Shri Mankuram Sodi		
234.	Need to shift the headquarters of Damodar Valley Corporation to Maithan in Bihar.	Shri Sarfaraz Ahmad		
235.	Need for early completion of railway projects in the North-Eastern parts of India.	Shri Balwant Singh Ramoowalia		
236.	Need to provide diesel oil at subsidised rates to smaller fishermen of Kakinada in Andhra Pradesh.	Shri Gopal Krishna Thota		
237.	Need to take necessary measures including adequate Central assistance to provide relief to the drought affected people in Kerala.	Shri V.S. Vijayaraghavan		
238.	Need to upgrade Junior Navyug Schools to Senior Navyug Schools to ensure automatic admission of the students of Junior wing to Senior wing.	Shri Jagannath Prasad	17.4.86	0 16
239.	Need to streamline the marketing facilities for forest products of tribal areas of Madhya Pradesh.	Shri Arvind Netam		

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				H M
240.	Need to fill up the reservation quota for Scheduled Caste and Scheduled Tribe candidates in government services in group 'D' posts.	Smt. Sunderwati Naval Prabhakar		
241.	Need to settle urgently the claims of refugees from Pakistan occupied areas of J & K and also confer citizenship rights on refugees who migrated to J & K from West Pakistan at the time of partition.	Shri Janak Raj Gupta		
242.	Need to withdraw the Muslim Women (Protection of Rights on Divorce) Bill, 1986.	Shri Hannan Mollah		
243.	Need to take necessary measures to solve the difficulties faced by I.D.P.L. and allocate sufficient working capital funds to it.	Dr. A. Kalanidhi		
244.	Need to set up a thermal power station to met the power requirement of Delhi.	Shri Bharat Singh		
245.	Need to open branches of Agricultural Development Bank in Aliganj, Patiali and Bargain in Etah district of Uttar Pradesh.	Shri Mohd. Mahfooz Ali Khan		
246.	Need to set up industries in public sector in every district of Madhya Pradesh particularly Bundelkhand.	Shri Dal Chander Jain		

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247.	Need to re-start the Rohtas group of Industries, Bihar.	Prof. K.K. Tewari		
248.	Need to revert to earlier time schedule and route of super fast trains 915 and 916 running between Puri and New Delhi.	Shri Chintamani Jena		
249.	Need to provide electricity to the houses in the unauthorised colonies of Delhi and also to the farmers for threshing of grains.	Shri Bharat Singh		
250.	Need to connect Ahmednagar town with Vayudoot service.	Shri Yashwantrao Gadakh Patil		
251.	Need to give early clearance to the Polavaram project of Andhra Pradesh.	Shri Gopal Krishna Thota	21,4,86	0 14
252.	Need to set up a record unit of Digital Electronics Switching Equipment factory at Bangalore.	Shri V S. Krishna Iyer		
253.	Need to open the blocked routes on roads lying incomplete on the border of Rajasthan and Madhya Pradesh States.	Shri Jujhar Singh		
254.	Need to introduce a train between Delhi and Kanpur keeping in view the difficulties faced by passengers due to cancellation of Assam Mail.	Shri Jagdish Awasthi		

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				H M
255.	Need to give clearance to a single Super Phosphate Unit in Khanpur Shah Salempur village of Faizabad district of Uttar Pradesh in private sector.	Shri Ram Pyare Panika		
256.	Need to adopt protective measures to safeguard the interests of farm workers incapacitated in thresher accidents.	Shri Radha Kant Digal		
257.	Need to develop Piparya village in Basti district of Bihar at a tourist centre.	Dr. Chander Shekhar Tripathi		
258.	Need to give early clearance to the proposal for the setting up of a Cement plant at Jeypur in Orissa.	Shri Anadi Charan Das	23,4,86	0 14
259.	Need to treat revenue village as "defined area" instead of Taluk/Block for crop insurance and to include cotton, tobacco, sugarcane and chillies also in the crops insurance scheme.	Shri V. Sobhana-dreeswara Rao		
260.	Need to supply Alcohol (Rectified spirit) to West Bengal for manufacture of Homoeopathic medicines.	Shri Somnath Chatterjee		
261.	Need to issue a commemorative stamp in memory of Shri Ram Prasad Bismil.	Shri Kamodilal Jatav		

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				H M
262.	Need to grant pensionary and other benefits to the employees of "Banvasi Seva Mahdal" in Madhya Pradesh.	Shri Mohanlal Jhikram		
263.	Need to provide S.T.D. facility in Gondia, Bhandara and Tumsar Telephone Exchanges and increase the existing capacity of Bhandara and Tumsar Exchanges.	Shri Keshavrao Pardhi		
264.	Need to fill-up the existing vacancies of judges in the High Court of Andhra Pradesh.	Shri C. Janga Reddy		
265.	Need to extend necessary relief to the people affected by recent hail-storm in Monteswar, Purbasthali and Nandaghat blocks of Kalna subdivision in West Bengal.	Shri Saifuddin Choudhary	24.4.86	0 09
266.	Need to connect Chittorgarh in Rajasthan with Vayudoot Service.	Prof. Nirmala Kumari Shaktawat		
267.	Need to open atleast ten purchase centres in each Development Block of Uttar Pradesh for the purchase of rabi crop.	Shri Umakant Mishra		
268.	Need to include Maithili in the Eighth Schedule of the Constitution.	Dr. G.S. Rajhans		

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			H M	
269.	Need to link up Thakurani Iron ore mines of Orissa with the Steel Plant preferably Rourkela Steel Plant to prevent retrenchment of mine workers.	Shri Harihar Soren		
270.	Need to give licence for setting up a Cement Factory in Morena district of Madhya Pradesh.	Shri Kammodilal Jatav		
271.	Need to rehabilitate Jhuggi, Jhonpri and foot-path dwellers of Delhi.	Smt. Sundervati Naval Prabhakar	28,4.86	0 08
272.	Need to provide more funds to the State Government of Andhra Pradesh to solve the problem of drinking water.	Dr. G. Vijayarama Rao		
273.	Need to maintain 1981 ISI norms for finished leather.	Shri P. Kolandavelu		
274.	Need to provide grants to the farmers for purchasing diesel, tractors and other equipments.	Dr. Chander Shekhar Tripathi		
275.	Need to declare Bhubaneswar Air Port as customs airport and Bhubaneswar city as customs warehousing station.	Shri Chintamani Panigrahi		
276.	Need to set up the proposed electronic switching factory at Palghat in Kerala.	Shri V.S. Vijayaraghavan		

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277.	Need to provide stoppage to Nilanchal and New Nilanchal Express trains at Jaipur-Keonjhar Road Station in Orissa.	Shri Anadi Charan Das		
278.	Need to take measures to control and prevent air and water pollution at Brajarajnagar in Sambalpur district and Talcher in Dhenkanal district of Orissa.	Shri Sriballav Panigrahi		
279.	Need to develop Bithoor town near Kanpur as a tourist centre.	Shri Jagdish Awasthi		
280.	Need to bring about necessary modifications in the Schedule for Scheduled Castes and Scheduled Tribes.	Shri Ram Pyare Panika		
281.	Need for early completion of interstate Durgapur-Jamshedpur 400 kv line to meet the power requirement of Orissa.	Smt. Jayanti Patnaik	29.4.86	0 16
282.	Need to provide alternative employment to Yoga teachers being removed from service by Kendriya Vidyalaya Sangathan.	Dr. Sudhir Roy		
283.	Need for expansion of insurance service in the State of Sikkim.	Smt. D.K. Bhandari		
284.	Need to take necessary measures to root out corruption from amongst the Government employees.	Shri Mool Chand Daga		

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				H M
285.	Need to release more funds for construction of houses for tribal families displaced due to Dandakarnya Project in Koraput district of Orissa.	Shri K. Pradhani		
286.	Need to take effective measures to control malaria in the country.	Shri Madan Pandey		
287.	Need for construction of an all-weather road to Zaskar and Lingshed areas of Leh in J & K with the help of Border Roads Organisation.	Shri P. Namgyal		
288.	Need to take measures to make Scheduled Castes and Scheduled Tribes Commission more effective.	Shri Birbal	30.4.84	0 16
289.	Need to provide financial assistance for the development of Uppada Village in East Godawari district of Andhra Pradesh as a tourist centre.	Shri Gopalkrishna Thota		
290.	Need to appoint adequate number of staff in the Office of the Central Board of Film Censors, Madras.	Shri A.C. Shanmugam		
291.	Need to handover the historical building presently housing the Institute of Advance Studies to the Himachal Pradesh Government.	Shri K.D. Sultanpuri		

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			H M	
292.	Need to take necessary measures to safeguard the interests of workers and their families in the labour colony of Orient Power Cables Ltd., Kota, Rajasthan.	Shri Basudeb Acharia		
293.	Need to direct Uttar Pradesh Government to grant fire arms licences to all those persons who require them for genuine reasons.	Shri Raj Kumar Rai		
294.	Need to expand the capacity of transmitters of All India Radio Stations in North Kerala.	Shri Mullappally Ramachandran		
295.	Need to set up agriculture based industries in the rural areas in the country and take necessary anti-pollution measures before allowing such industries.	Dr. Prabhat Kumar Mishra		
296.	Need to take necessary measures to provide 'rapid transport system' between Kanpur and its nearby towns.	Shri Jagdish Awasthi		
297.	Need to look into the technical competence of the West German firm (K.F.W.) before awarding contract to them by Lignite Corporation Ltd., for Supply of sophisticated equipments.	Shri H.N. Nanje Gowda	5.5.86	9 14
298.	Need to repair and develop Buckingham Canal.	Shri P. Penchalaiah		

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				H M
299.	Need to take effective measures to check pollution caused by tobacco dust in the districts of Etah, Farukhabad and Mainpuri of Uttar Pradesh.	Shri Mohd. Mahfooz Ali Khan		
300.	Need to take necessary remedial measures to control pollution caused by various industrial establishments in Mirzapur district of Uttar Pradesh.	Shri Ram Pyare Panika		
301.	Need to provide facilities in all T.V. centres in Kerala for relaying programmes in Malayalam from T.V. Stations in Trivandrum.	Shri V.S. Vijayaraghavan		
302.	Need to convert the national highway between Bangalore and Nelamangala into a double road.	Shri G.S. Basavaraaj		
303.	Need to extend the Tirori-Tumsar Road Passenger train upto Bhandara town and convert Chandrapur-Gondia-Jabalpur narrow gauge railway line into broad gauge.	Shri Keshav Rao Pardhi		
304.	Need to set up the proposed steel plant at Daitari in Orissa.	Shri Anadi Charan Das	6.5.86	0 09
305.	Need to ensure that development of hilly regions is not hampered because of the implementation of Forest Conservation Act.	Shri Brahma Dutt		

1	2	3	4	5
			H M	
306.	Need to limit the LPG cylinder quota to one thousand cylinders per dealer for ensuring speedy delivery to the consumers.	Shri Balwant Singh Ramoowalia		
307.	Need to provide stoppage of the Chetak Express Train at Harsauli railway station in Rajasthan.	Shri Ram Singh Yadav		
308.	Need to increase the number of direct trains from the metropolitan cities to Kerala and also run adequate number of summer specials.	Shri K. Mohandas		
309.	Need to provide compensation and rehabilitation grants to the persons whose houses and crops have been damaged due to water logging in Ladira Gandhi Canal and other areas in Rajasthan.	Shri Birbal		
310.	Need to connect Ranakpur Jain Temple in the Aravali Hills of Rajasthan with Vayudoot service.	Shri Mool Chand Daga		
311.	Need to introduce Vayudoot service linking Trivandrum and Cochin with Kumali in the western Ghats region.	Prof. P.J. Kurien	7.5.86	0 14
312.	Need to declare Kalahandi district of Orissa as a 'No Industry District' and give incentives for setting up industries in that district.	Shri Jagannath Patnaik		

1	2	3	4	5
				H M
313.	Need to retain the Advance Flood Forecasting Division in Burla and to set up branches thereof at some other places in Orissa.	Smt. Jayanti Patnaik		
314.	Need to take necessary measures to preserve 'Salar' trees in Chittorgarh, Rajasthan.	Prof. Nirmala Kumari Shaktawat		
315.	Need to grant early clearance to the Super Thermal Power Project proposed to be set up at Talcher in Orissa.	Shri Chintamani Panigrahi		
316.	Need to build necessary infrastructure for the rapid economic development of Tripura.	Shri Hannan Mollah		
317.	Need to grant de jure recognition to All India Kendriya Vidyalaya Association (AIKVA).	Shri Syed Shahabuddin		
318.	Need to introduce Indigenous dry land farming technology in areas which lack irrigation facilities.	Shri Chintamani Jena		
319.	Need to undertake a survey of water logged areas in the country and take necessary measures to save crops from destruction in such areas.	Shri Ram Pujan Patel		
320.	Need to execute the work of Sakri-Hasanpur railway line.	Dr. G.S. Rajhans		

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			H M	
321.	Need to provide additional financial assistance to the tune of Rs. 13.56 crores to the Government of Madhya Pradesh for implementing water supply schemes in problem villages and towns.	Km. Pushpa Devi		
322.	Need to erect a monument in memory of late Shri Sibte Hasan.	Shri Aziz Qureshi		
323.	Need to extend financial assistance to the Kamla (Textile) Mills Private Ltd., Bombay.	Shri Vijay N. Patil		
324.	Need for construction of bridges at railway crossings over national highways in the country by the railway administration itself.	Shri Dal Chander Jain	8.5.86	0 26
325.	Need for improvement of Telecommunication services in Kangra, Hamirpur, Una and Bilaspur districts of Himachal Pradesh.	Prof. Narain Chand Parashar		
326.	Need to extend financial assistance to the tune of rupees ten crores to the Government of Himachal Pradesh to provide relief to the victims of the recent earth-quake.	Sbrimati Chandresh Kumari		
327.	Need to construct National Highway linking Rajahmundry and Nagpur by a direct route.	Shri Sri Hari Rao		

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328.	Need to give protection to the indigenous industry manufacturing wattle extract used in leather tanning.	Shri P. Kolan-daivelu		
329.	Need to provide special funds for purchasing adequate number of jeep mounted rigs to the State Government of Orissa for saline affected district.	Shri Sarat Kumar Deb		
330.	Need to provide adequate financial assistance to the State Government of Andhra Pradesh to overcome severe drought situation prevailing in the State.	Shri B.N. Reddy		

**POSITION REGARDING RECEIPT OF REPLIES FROM MINISTERS
CONCERNED AS ON 16.6.1986.**

First Session

(15th January, 1985 to 30th January, 1985)

As on	Total Number of matters raised	Progress of replies sent to the Members and copies thereof endorsed to Lok Sabha Secretariat	Percentage of replies sent to the Members by the Ministers.
1	2	3	4
16.6.86	61	50	82%

Second Session

(13th March, 1985 to 20th May, 1985)

16.6.86	351	288	82.3%
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Third Session

(23rd July, 1985 to 29th August, 1985)

16.6.86	158	114	72%
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Fourth Session

(18th November, 1985 to 20th December, 1985)

16.6.86	150	111	74%
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21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS

Businesses	Time taken		Percentage to the total time taken
	H	M	
ADJOURNMENT MOTIONS	6	45	1.9
BILLS			
(a) Government Bills	*63	29	17.7
(b) Private Members' Bills	12	05	3.4
BUDGETS			
(a) Railway Budget	@19	28	5.4
(b) General Budget	113	48	31.7
CALLING ATTENTION NOTICES (RULE 197)	10	11	2.8
DISCUSSIONS			
(a) Short Duration Discussions (Rule 193)	22	59	6.4
(b) Half-an-Hour Discussions (Rule 55)	4	37	1.3
MATTERS UNDER RULE 377	8	18	2.3
MOTION UNDER RULE 388	0	01	—
PRESIDENT'S ADDRESS	13	20	3.7
QUESTIONS			
RESOLUTIONS	43	36	12.1
(a) Government Resolutions	@11	58	3.3
(b) Statutory Resolutions	*0	39	0.2
(c) Private Members' Resolutions	11	38	3.2
STATEMENTS (Rule 372)	2	34	0.7
OTHER MATTERS such as Oath or Affirmation, Papers laid on the Table, Obituary References, Questions of Privilege, Points of Order, Personal Explanations etc.	13	52	3.9
	359	18	100.0

* Joint discussion took place on certain Statutory Resolutions [*vide* Statement No. 17 (iii) Sl. Nos. 1 to 3 and 5] and Motions for consideration of the connected Government Bills [*vide* Statement No. 3 (i) Sl. Nos. 6, 11, 18 and 26]. Time taken on Joint discussion has been shown under Government Bills.

@ Joint discussion took place on a Government Resolution [*vide* Statement No. 17 (ii) Sl. No. 1], (ii) Demands for Grants in respect of Budget (Railways) for 1986-87, (iii) Supplementary Demands for Grants (Railways) for 1985-86 and (iv) Demands for Excess Grants (Railways) for 1983-84. Time taken on joint discussion has been shown under Railway Budget.